

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 319

5205/2021

In

IB-2612(ND)2019

IN THE MATTER OF:

OM Logistics Ltd.

.... Petitioner/Applicant

Vs.

Micro Power Technology Pvt. Ltd.

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 09.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :

For Liquidator : Mr. Anurag Bhatt, Mr. Lokesh Pathak, Advs.

ORDER

IA-5205/2021

In compliance with the order dated 04.04.2024 and 25.04.2024 the Applicant has filed a brief note of submissions.

We have heard the submissions made by Ld. Counsel appearing for the parties.

Order Reserved.

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay